

**Central Administrative Tribunal
Madras Bench**

MA 310/00340/2018 & OA 310/00872/2018

Dated Tuesday the 10th day of July Two Thousand Eighteen

P R E S E N T

Hon'ble Mr. R.Ramanujam, Member(A)

A. Kulandaisamy, Rtd.,
TGT (PHE), Kendriya Vidyalaya
D4/195, BHEL Township
Kailasapuram, Trichy – 620 014. .. Applicant

By Advocate **M/s. Martin Arokiaraj**

Vs.

1. The Union of India
Rep. by its
Commissioner
Kendriya Vidyalaya Sangathan
No. 18, Institutional Area
Shaheed Jeet Singh Marg.,
New Delhi – 110 016.

2. The Deputy Commissioner
(Under Ministry of HRD)
Kendriya Vidyalaya Sangathan
Regional Office
Indian Institute of Technology Campus
Chennai – 600 036. .. Respondents

ORAL ORDER

Pronounced by Hon'ble Mr.R.Ramanujam, Member(A)

Heard. MA 340/2018 filed for condoning delay of 536 days in filing the OA is allowed.

2. The applicant has filed this OA seeking the following reliefs:-

“a. To set aside the partial relief rejected by the first respondent dated 04.11.2016 in his order No. F.170230/868/PAY FIXATION/2016-17/KVS(ChER)/358/4795 thereby rejecting the increment with effect from 01.07.2012 to the applicant thereby he suffered pensionary benefit loss to the tune of several lakhs consequently direct the first respondent to sanction the increment, Pensionary benefit together with accrued interest at the rate of 12% per annum with effect from 01.01.2013 onwards

b. To pass such further or other orders”

3. It is submitted that the applicant is aggrieved by the impugned order dated 04.11.2016 by which his pay had been fixed and regulated for annual increment with effect from the dates shown therein. The applicant suffered loss of one increment withheld by the respondents. Further he had not been granted HRA/Hotel Accommodation charges for the period from 22.09.2004 to 31.10.2005 to the tune of Rs. 53,604/-which now ought to be paid to him with interest, it is alleged.

4. On perusal, it is seen that the applicant had not made any representation against the impugned order and has approached this Tribunal directly against the pay fixation order. Accordingly I am of the view that this OA could be disposed of with liberty to the applicant to file a representation before the competent authority

regarding his grievance within a period of two weeks from the date of receipt of a copy of this order. On receipt of such representation, the competent authority shall consider it in accordance with law and pass a reasoned and speaking order within a period of three months thereafter.

5. OA is disposed of.

(R.Ramanujam)
Member(A)
10.07.2018

AS